(c) the Governor was in charge of the proceedings until the address was completed, since, when addressing the State Legislature under Article 176, he functions as an organ of the State Legislature. There is no sitting of the Legislative Assembly until after the address of the Governor is over and the regular business of the House is taken up. It was, therefore, open to the Governor to conduct the proceedings in an appropriate manner, consistent with the dignity and status of the House, and to take such steps as were necessary for the maintenance of order and decorum.

कृषि के प्रयोजनों के लिये भिम

737. श्री राम सहाय : क्या गह-कार्य मंत्री 11 मार्च 1966 को राज्य सभा में तारांकित प्रश्न संख्या 478 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

- (क) कृषि के प्रयोजनों के हेत दिल्ली की शहरी सीमाओं में दिल्ली प्रशासन द्वारा उपलब्ध की गई भूमि में से बाकी बनी हुई 4,246 एक भूमिको देने के बारे में क्या स्थिति है; और
- (ख) क्या यह भूमि विना काश्त पड़ी है; यदि हां, तो इसे काश्तकारी के लिये देने में क्या कठिनाइयां हैं ?

tfLAND FOR AGRICULTURAL PURPOSES

- 737. SHRI RAM SAHAI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 478 in the Rajya Sabha on the 11th March, 1966, and state:
- (a) the position with regard to the giving of the remaining 4246 acres of land out of the land made available by the Delhi Administration in the urbanisable limits of Delhi for agricultural purposes; and
- (b) whether this land is lying uncultivated; if so, what are the difficulties in handing it over for cultivation?]

गृह-कार्य मंत्रालय में उपमंत्री (श्री वी० सी० शुकल) : (क) और (ख) 4,246 एकड़ में से 265 एकड़ क्षेत्रफल भूमि या तो

कृषि के अयोग्य थी या अधिग्रहण से पूर्व जिनके कब्जे में थी उन्होंने इस पर काश्त नहीं की थी। शेष 3,981 एकड़ भूमि पर वर्षा के अभाव की वजह से या सिचाई के अन्य साधनों के अभाव में काश्त नहीं की गई।

t[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) and (b) Out of 4,246 acres, an area of 265 acres was either unfit for cultivation or not accepted for cultivation by those in possession before acquisition. The remaining area of 3,981 acres was not brought under cultivation due to failure of rains and for lack of other means of irrigation.]

घामिक और नैतिक शिक्षा

738. श्री राम सहाय : क्या शिक्षा मंत्री धार्मिक शिक्षा के सम्बन्ध में 11 मार्च, 1966 को राज्य सभा में अतारांकित प्रश्न संख्या 391 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने धार्मिक और नैतिक शिक्षा संबंधी समिति के प्रतिवेदन के वारे में अब कोई निर्णय ले लिया है; और
- (ख) यदि नहीं, तो सरकार देश की शैक्षणिक संस्थाओं में धार्मिक और नैतिक शिक्षा शरू करने के बारे में क्या कार्यवाही करने का विचार रखती है ?

t[REUGIOUS AND MORAL EDUCATION

- 738. SHRI RAM SAHAI: Will the Minister of EDUCATION be pleased to refer to the answer given to Unstarred Question No. 391 in the Rajya Sabha on the 11th March, 1966 regarding religious education and state:
- (a) whether Government have taken any decision so far on the report of the Committee on Religious and Moral Education;
- (b) if not, what steps do Government propose to take with regard to the introduction of Religious and Moral Education in the educational institutions in the country ?I